

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 39 of 2020

In the matter of:

Akhil R. Kothakota & Ors.

....Appellants

Vs.

Tierra Farm Assets Company Pvt. Ltd.

....Respondent

Present:

**Appellants: Mr. Aditya Verma and Ms. Priyamvada Mishra,
 Advocates**

ORDER

12.02.2020: Let notice be issued on the Respondent by Speed Post. Requisites along with process fee be filed by 13th February, 2020. If the Appellant provides the *e-mail* address of Respondent, let notice be also issued through *e-mail*.

Appellant is permitted to file any relevant left out documents, which formed part of the record of the Tribunal, before the next date.

Post the case 'for Admission (After Notice)' on **25th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

ns/sr/nn